

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4660  
ANSWERED ON:25.08.2010  
LEGISLATION FOR WHISTLEBLOWERS  
Meinya Dr. Thokchom

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government is aware that many people are reluctant of becoming whistleblowers as they are susceptible to threats, harassment, victimization or even killed;
- (b) if so, whether there is any proposals to bring a Legislation so that the whistleblowers and their families are given security, protection and incentive by the States as reported in the media;
- (c) if so, the details thereof and the salient features of the proposed bill in this regard; and
- (d) the time by which the bill is likely to be introduced and passed in both the Houses of Parliament?

**Answer**

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a) to (d): Yes Sir. The Government is ready with the Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010 for introduction in the Parliament. The Bill inter alia provides -

- (i) for bringing within the scope of the Bill, public servants being the employees of the Central Government or the State Government or any corporation established by or under any Central Act or any State Act, Government Companies, Societies or local authorities owned or controlled by the Central Government or the State Government and such other categories of employees as may be notified by the Central Government or, as the case may be, the State Government, from time to time, in the Official Gazette;
- (ii) adequate protection to the persons reporting corruption or willful misuse of power or willful misuse of discretion which causes demonstrable loss to the Government or commission of a criminal offence by a public servant;
- (iii) a regular mechanism to encourage such person to disclose the information on corruption or willful misuse of power or willful misuse of discretion by public servants or commission of a criminal offence;
- (iv) the procedure to inquire or cause to inquire into such disclosure and to provide adequate safeguards against victimization of the whistle-blower, that is the person making such disclosure;
- (v) safeguards against victimization of the person reporting matters regarding corruption by a public servant;
- (vi) punishment for revealing the identity of a complainant, negligently or malafidely; and
- (vii) punishment for false or frivolous complaints.